



**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**WRIT - B No. - 1262 of 1980**

Mahesh Prasad

.....Petitioner(s)

Versus

D.D.C. And Others

.....Respondent(s)

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|---------------------------|---|----------------------|
| Counsel for Petitioner(s) | : | Arun Kumar, Sri Kant |
| Counsel for Respondent(s) | : | S. Prakash, S.C.     |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. The matter is listed under heading "Oldest pending cases for priority hearing".
2. List revised. Nobody is present on behalf of petitioners though learned Standing Counsel is present on behalf of State-respondents.
3. The writ petition is dismissed in default.
4. In case, any of the party is aggrieved with this order, they are free to move the recall application within one month from today.

**(Prakash Padia,J.)**

**January 29, 2026**

Pramod Tripathi